

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:5353
ANSWERED ON:27.04.2015
MINIMUM WAGES FOR SAFAI KARAMCHARIS
Vichare Shri Rajan Baburao

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the number of liftmen, safai karamcharis and other such workers engaged in petty jobs in various parts of the country particularly in Maharashtra;
- (b) whether these workers are not getting even the minimum wages;
- (c) if so, the reasons therefor and the reaction of the Government thereto;
- (d) whether the Government is considering to fix minimum wages for such workers and if so, the details thereof and if not, the reasons therefor; and
- (e) the other steps taken/proposed to be taken by the Government to ensure minimum wages to such workers in the country?

Answer

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA)

(a) to (c): The information is not centrally maintained.

(d) & (e): The Central Government fixes the minimum wages for the workers engaged under the scheduled employment of Sweeping and Cleaning excluding activities prohibited under the Employment of Manual Scavengers and Construction of Dry Latrines (Prohibition) Act, 1993 for Central sphere and is presently fixed at Rs.348/-, Rs.290/- and Rs.233/- per day for Area 'A', 'B' and 'C' respectively w. e. f. 01.04.2015.

The enforcement of the Minimum Wages Act, 1948 is secured at two levels. While in the Central Sphere the enforcement is secured through the Inspecting officers of the Chief Labour Commissioner (Central) commonly designated as Central Industrial Relations Machinery (CIRM), the compliance in the State Sphere is ensured through the State Enforcement Machinery.